GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

Notification No. 31/2019- Customs(ADD)

New Delhi, the 6th August, 2019

G.S.R.......(E). – In exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, 1975 (51 of 1975), read with rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, hereby makes the following amendments in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), No. 12/2019-Customs (ADD), dated the 26th February, 2019, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R. 156(E), dated the 26th February, 2019, namely:-

In the said notification, in the Table, -

(i) against S. No. 1, for the entry in column (6), the entry “Xinyi Solar (Malaysia) Sdn. Bhd.” shall be substituted;

(ii) against S. No. 2, for the entry in column (6), the entry “Any producer other than Xinyi Solar (Malaysia) Sdn. Bhd.” shall be substituted.

[F.No.354/30/2019 – TRU]

(Gunjan Kumar Verma)
Under Secretary to the Government of India